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him even after the local people had brought it to the notice of the income-tax authorities repeatedly and written to the Central Government May I know the reason why Mr. Kapur Chand is being treated in so kind a manner?

SHRI LAL BAHADUR: As far as my information goes, the income-tax authorities are seized of the matter and they are looking into it. I am quite sure that they will not be kind to him and I can assure the hon. Member that I wil see to it that the matter is expedited.

SHRI BHUPESH GUPTA: I very glad of that. When I raised the question with regard to Mr. Taraporewala in this House, the hon. Minister. then the Home Minister I believe took intiative and had prosecution started against him under section 420. Mr. Taraporewala was the then Financial Adviser to the Nizam and the loss involved was 1.60,000. In this particular case here are the materials. I have got here much better material than perhaps there. Why is not prosecution being launched? Let the matter be fought out in court when a conspiracy has been established and the Presidential Order had to be invoked in order to dismiss from service one senior officer for conspiracy. Let the gentleman who has died go. . .

Mr. CHAIRMAN: It is a suggestion for action.

SHRI BHUPESH GUPTAsuggestion for action. I want to know why there is inaction in this · case.

Mr. CHAIRMAN: The Prime Minister has already said that legal advice was against such action.

SHRI BHUPESH GUPTA .: May I know. Sir. who has furnished this legal opinion to the Government? **Has** the Attorney-General or Solicitor-General to the Government of India been consulted, or has the legal opinion come from the Andhra

Pradesh Government, their Advocate-General and so on? I should like to know from where the legal opinion came.

SHRI LAL BAHADUR: The Andhra Pradesh Government have looked into the matter and have formed their own legal opinion. The matter was further looked into by the Law Ministry here, at Centre, and because of the death of one of the gentlemen concerned, it has not been possible to go ahead with the case.

\*336 [The questioner (Shri Sunder Mani Patel) was absent. For answer, vide cols. 2469-70 infra.1

MILITARY AID FROM FOREIGN COUNTRIES

\*337 | SHRI SITARAM JAIPURIA: | SHRI ARJUN ARORA:

Will the Minister of DEFENCE be pleased to state:

- (a) the extent of military aid given to India during the last six months by each foreign country:
- (b) the conditions on which such aid has been given?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (DR. D. S. Raju): (a) Military aid has been received during the last six months from: ---

> Australia Canada United Kingdom United States of America U.S.S.R. Yugoslavia.

(b) It will not be in public interest to disclose the details of the extent of such aid and the basis on which aid has been provided by these countries.

‡The question was actually asked on the floor of the House by Sitaram Jaipuria

SHRI SITARAM JAIPURIA: Since the Chinese aggression we have been negotiating and also getting aid from many countries, but there is a general impression that all the aid that has been promised and negotiated is not forthcoming from certain countries Will it be possible for the hon. Minister to let the House know as to what exactly has been the extent to which negotiated and agreed aid has been actually received by the country?

SHRI Y. B. CHAVAN: Normally this aid is processed for a long time. They were meant to be received during long time. If there is any impressior, that the aid that was negotiated is not coming, I would like to correct that impression. It is not true.

SHRI SITARAM JAIPURIA: Accord. ing to press reports it has been said that the United States' plan to help, India develop HF-24 appears to have been shelved, until more is known about the latest Indo-Soviet arms agreement. This is a report in Times". May I know-"Hindustan from the hon. Minister if this report is true and, if so, what is the reaction of the Government?

SHRI Y. B. CHAVAN: The committee of experts, who came to visit HAL has sumitted its report, which is under examination. I do not know what is the basis of this report.

SHRI A. B. VAJPAYEE: In reply to part (b) of the question the hon. Deputy Minister replied that it would not be in public interest to disclose the conditions. But only yesterday hon. Defence Minister was pleased to state that no conditions, whether political or economic, are attached to the alds received from foreign countries. Why this contradiction?

SHRI Y. B. CHAVAN: It is not a contradiction. But the hon Deputy Minister said about the conditions of 629 RS-2.

the financial arrangements. They are not attaching any political conditions. Political conditions of course are not there.

SHRI A. D MANI: May I ask the hon Minister whether there is an understanding with any of these countries under which the country which gives the aid will have supervisory jurisdiction over the manner in which the arms are used?

SHRI Y. B. CHAVAN: There is such arrangement. Certainly sometimes they place their liaison machinery to see that the aid is expeditiously received.

SHRI BHUPESH GUPTA: May know whether, while the negotiations were going on and the hon. Minister was talking to the officials there, the gentlemen of the Pentagon, he made enquiries about the equation between the aid given to India and that given to Pakistan, and whether it was pointed out that the aid given to Pakistan was according to Pakistan authorities under the condition that this could be used against anybody including India, whereas America denies it? May I know whether that point was clarified because then the quantum of aid could be considered?

SHRI Y. B. CHAVAN: In all the discussions this question of aid to Pakistan and the condition on which they gave it did not figure. \_

SHRI NIREN GHOSH: May I know whether there is any understanding with any of the aid-giving countries that India would not question the right of the United States Seventh Fleet entering the Indian Ocean or setting up further naval bases in the Indian Ocean?

SHRI Y. B. CHAVAN; It is not a question of any country, but certainly it is the aid that is received from the U.S.A. It is understood that it is not to be used against Pakistan.

श्री विमलकुमार मन्नानालजी चौर डिया:
क्या श्रीमान् यह बतलायेंगे कि जो विदेशों
से सहायता जिस समय के ग्रन्दर ग्राने का
ग्रेपीमेट ठहरा था, उस ग्रवधि के ग्रन्दर वह
ग्राई या नहीं ? जैसी कि चर्चा है मिग
विमानों के बारे में कि वे लेट ग्राये ग्रीर
उमकी क्वालिटी की भी कृठ चर्चा है, तो एमी
श्रिकायत किन किन देशों के बारे में ग्राई
जिन्होंने क्वालिटी का माल नहीं भेजा या
कुछ लेट भेजा ?

Shri Y. B. CHAVAN: In the case of those countries which had to give rather limited aid, most of the aid had been received. But in the case of those countries whose aid is a continuous aid and of longer extent naturally it takes time to be received here. It is rather a continuous process. In the case of the U.S.A. or U.K. or Soviet Russia these aids do not necessarily mean grant, but sometimes they are in the form of grant and sometimes they are in the form of loan. It takes time to materialise.

श्री गिरीराज किशोर कप्र : क्या यह सच है कि इन विषयों में सिक्योरिटी ग्रीर डिफोंस की गोपनीयता के नाम पर भारतीय पत्नकारों को तो सूचना नहीं दी जाती हैं या प्रकाशन करने से रोका जाता है ग्रीर जव ये चीजें विदेशी पत्नो में ग्रा जाती हैं तब दुबारा उनको भारतीय पत्नकार छ।पते हैं।

SHRI Y. B. CHAVAN: I do not know what the Indian Press does about it, but certainly we have to take measure: about the security of the informations.

Suri FAR'DUL HAQ ANSARI: The hon. Mini ter has just now said that the aid from the U.S.A. is with the condition that the arms will not be used against Pakistan, and similarly the U.S.A. has declared that there is a condition that Pakistan will not use the American arms against India. In spite of that fact it has been found that on several occasions while Fakis-

tan has been violating the Cease Fire Line in Kashmir, American arms had been found to be used by the Pakistan military people. May I know whether any complaint has been made to Pakistan and also to the U.S.A.?

Shri Y. B. CHAVAN: I will require special notice for this because I do not know what particular instance he is referring to. Certainly sometimes complaints were made, but we have no specific information at present.

\*338. [The questioner (Shri P. Abraham) was absent. For answer, vide col. 2470 infra.]

\*339. [The questioner (Shri Shishir Kumar) was absent. For answer, yide col. 2470 infra.]

\*340. [The questioner (Shri A. M. Tariq) was absent. For answer, vide col. 2471 infra.]

DEVELOPMENT OF ATOMIC
ENERGY FOR PEACEFUL PURPOSES

\*341. SHRI S. C. DEB: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that apagreement is going to be singred with Spain for collaboration in the development of atomic energy for peaceful purposes; and
- (b) if so, what would be the nature of that agreement?

THE PRIME MINISTER (SHRI LAI BAHADUR): (a) Yes.

- (b) The proposed agreement will follow the general pattern adopted for collaboration agreement with other countries and will inter alia provide for:
  - (i) Exchange of unclassified information and documents:
  - (ii) Exchange of scientists and technical personnel by mutual consent and grant of fellowships for training of scientists;
  - (iii) Extension of facilities for the procurement and sale of